

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3273
TO BE ANSWERED ON 05.08.2022

MINIMUM WAGE TO ANGANWADI WORKERS

3273. SHRI PRAJWAL REVANNA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of plight of Anganwadi workers and helpers who are paid a meagre honorarium instead of regular wage and not covered under the Minimum Wages Act;
- (b) if so, the steps taken by the Government to pay decent salary to the Anganwadi workers indicating the current honorarium being paid to them per month;
- (c) whether the Government proposes to bring them under Minimum Wages Act thereby providing them social security; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) Government of India undertakes revision of the honorarium of AWWs and AWHs from time to time. Presently, AWWs at main-AWCs are paid an honorarium of ₹4,500/- per month; AWWs at mini-AWCs ₹3,500/- per month and AWHs are paid ₹2,250/- per month at the prescribed cost sharing ratio between the Centre and State/UT. In addition, performance linked incentive of ₹500/- per month is paid to AWWs and ₹250/- per month is paid to AWHs. In addition to the honorarium and other incentives paid by the Government of India, Most of the State/UTs also give additional monetary incentives to these workers.

(c) & (d) Anganwadi Workers being honorary workers are not covered under the Minimum Wages Act, 1948.
